

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION
LOK SABHA

STARRED QUESTION NO. 548*
TO BE ANSWERED ON APRIL 12 2017

BOGUS BUILDERS/DEVELOPERS

No. 548* SHRI GAURAV GOGOI:
SHRI JYOTIRADITYA M. SCINDIA:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the Government has received complaints/representations regarding bogus builders/developers who have registered and enlisted a large number of customers for allotment of economically weaker sections/lower income group houses in the name of Centrally sponsored flagship Scheme i.e. Pradhan Mantri Awas Yojana and if so, the details thereof; and

(b) whether the Government proposes to probe such cases and take punitive action accordingly against such builders/ developers and if so, the details thereof?

ANSWER

THE MINISTER OF HOUSING & URBAN POVERTY ALLEVIATION
(SHRI M. VENKAIAH NAIDU)

(a) & (b): A Statement is laid on the Table of the Sabha.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 548* FOR 12.04.2017 REGARDING BOGUS BUILDERS/DEVELOPERS

(a) & (b): To deal with alleged complaints/representations regarding bogus builders/developers who have registered and enlisted a large number of customers for allotment of economically weaker sections/lower income group houses in the name of Centrally sponsored flagship Scheme i.e. Pradhan Mantri Awas Yojana (Urban) {PMAY(U)}, the following actions have been taken by the Ministry:

- (i) In order to facilitate registration for demand assessment under PMAY(U) by citizens across the country, this Ministry has requested to all States/UTs to propagate and promote the facility of online application using the platform of Common Service Centre (CSC). CSC e-Governance Services India Limited has written to all District Collectors to monitor online applications through CSC so that more people may avail the benefit under PMAY(U).
- (ii) A disclaimer has been posted on the website of the Ministry intimating general public that this Ministry has not authorized any private entity or person to collect money as a consideration for availing of any benefit under the PMAY (U) Mission.
- (iii) State/UT Governments have been requested to issue disclaimer/public notice cautioning the general public about unscrupulous individuals/ entities from cheating the general public. The above position has again been re-iterated during the recently held meeting of Central Sanctioning & Monitoring Committee on 21st March, 2017.
